

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 6, 2024/Agrahayana 15, 1946 (Saka)

No. 31

**11.00 A.M**

### 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.161 - 180 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.1841 – 2070 would be printed in official report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M.  
and re-assembled at 12.00 Noon.)*

**12.00 Noon.**

### 2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the State Legal Services Authority Union Territory, Chandigarh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Legal Services Authority, Union Territory, Chandigarh, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2023-2024.
- (3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
- (i) Report No. 278 – Urgent Need to Amend Rule 14(4) of Order VII of the Code of Civil Procedure, 1908.
- (ii) Report No. 279 – Usage of the Law of Sedition.
- (iii) Report No. 280 – The Law on Adverse Possession.
- (iv) Report No. 281 – Compensation for Damage due to Installation of Towers and Transmission Lines under the Indian Telegraph Act, 1885 and the Electricity Act, 2003.
- (v) Report No. 282 – Amendment in Section 154 of the Code of Criminal Procedure, 1973 for enabling online registration of FIR.
- (vi) Report No. 283 – Age of consent under the protection of children from Sexual Offences Act, 2012.
- (vii) Report No. 284 – Revisiting the law on prevention of damage to public property.
- (viii) Report No. 285 – The Law on criminal defamation.
- (ix) Report No. 286 – A Comprehensive review of the Epidemic Diseases Act, 1897.
- (x) Report No. 287 – Law on Matrimonial Issues relating to Non-Resident Indians and Overseas Citizens of India.
- (xi) Report No. 289 – Trade secrets and economic espionage.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2022-2023, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Contaminants, Toxins and Residues), First Amendment Regulations, 2024 published in Notification No. F.No. 01-SP (PAR)-Notification-Pesticides/Stds-FSSAI/2017 in Gazette of India dated 18<sup>th</sup> October, 2024.
  - (ii) The Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2024 published in Notification No. F.No. REG-11027/2/2022 Regulations-FSSAI in Gazette of India dated 18<sup>th</sup> October, 2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission of Indian System of Medicine Act, 2020:-
  - (i) The National Commission for Indian System of Medicine (Pre-Ayurveda-Programme for Bachelor of Ayurvedic Medicine and Surgery) Regulations, 2024 published in Notification No. F.No. BOA/3-B/PAP/2024

in Gazette of India dated 28<sup>th</sup> October, 2024.

- (ii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Unani Education) Regulations, 2024 published in Notification No. F.No. BUSS/Unani PG Regul./2023 in Gazette of India dated 30<sup>th</sup> September, 2024.
- (iii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Siddha Education) Regulations, 2024 published in Notification No. F.No. BUSS/Siddha PG Regl./2023 in Gazette of India dated 30<sup>th</sup> September, 2024.
- (iv) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards for Postgraduate Education in Ayurveda) Regulations, 2024 published in Notification No. F.No. BOA/2-I/2024 in Gazette of India dated 4<sup>th</sup> October, 2024.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2023-2024, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2023-2024.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2023-2024, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2023-2024.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
  - (i) The Drugs (... Amendment) Rules, 2023 published in Notification No. G.S.R.922(E) in Gazette of India dated 28<sup>th</sup> December, 2023 together with a Corrigendum thereto published in Notification No. G.S.R. 666(E) dated 28<sup>th</sup> October, 2024.
  - (ii) The New Drugs and Clinical Trials (Amendment) Rules, 2024, published in Notification No. G.S.R.581(E) in Gazette of India dated 19<sup>th</sup> September, 2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 7(i) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2023-2024.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Hawrah, for the year 2023-2024.
- (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2023-2024.
- (ii) Annual Report of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2023-2024.
- (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mangalore Port Authority, Mangalore, for the year 2023-2024.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Tuticorin, for the year 2023-

- 2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Authority, Tuticorin, for the year 2023-2024.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority, Mumbai, for the year 2023-2024.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2023-2024, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2023-2024.
- (7) A copy of the New Mangalore Port Authority (Meetings of Board, its Powers and Transaction of Business) Regulations, 2024 (Hindi and English versions) published in Notification No. 11/2/2022/PAC.1 in Gazette of India dated 19<sup>th</sup> September, 2024 under Section 73 of the Major Port Authorities Act, 2021.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Garden Reach Shipyards and Engineers Limited, Kolkata, for the year 2023-2024.
- (ii) Annual Report of the Garden Reach Shipyards and Engineers Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2023-2024.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2023-2024.
- (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 2023-2024.
- (ii) Annual Report of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2023-2024.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English Version) of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2023-2024, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi & English Version) by the Government of the working of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi & English Version) of the Himalayan Mountaineering Institute, Darjeeling, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi & English Version) by the Government of the working of Himalayan Mountaineering Institute, Darjeeling, West Bengal, for the year 2023-2024.

The Minister of State in the Ministry of Women and Child Development (Shrimati Savitri Thakur) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### **3. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on 5<sup>th</sup> December, 2024, Rajya Sabha agreed without any amendment to the Bharatiya Vayuyan Vidheyak, 2024, as passed by Lok Sabha.

#### **4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-25):-

- (1) First Report on Action taken by the Government on the recommendations contained in the Thirty-first Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- "Implementation of reservation Policy in the Ministries/Departments of Government of India with specific reference to the Municipal Corporation of Delhi (MCD)."
- (2) Second Report on Action taken by the Government on the recommendations contained in the Twenty-fifth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Role of Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) in formulation, implementation and monitoring of reservation policy".

#### **5. Reports of Standing Committee on Finance**

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) First Report on Demands for Grants (2024-25) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (2) Second Report on Demands for Grants (2024-25) of the Ministry of Finance (Department of Revenue).
- (3) Third Report on Demands for Grants (2024-25) of the Ministry of Corporate Affairs.

- (4) Fourth Report on Demands for Grants (2024-25) of the Ministry of Planning.
- (5) Fifth Report on Demands for Grants (2024-25) of the Ministry of Statistics and Programme Implementation.
- (6) Sixth Report on Action Taken by the Government on recommendations contained in 59th Report (Seventeenth Lok Sabha) on the subject 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes'.
- (7) Seventh Report on Action Taken by the Government on recommendations contained in 66th Report (Seventeenth Lok Sabha) on the subject 'Performance Review and Regulation of Insurance Sector'.

## **6. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) made a statement regarding the status of implementation of the Action taken by the Government on the recommendations/ observations of the Department – Related Parliamentary Standing Committee on Health and Family Welfare in its 139<sup>th</sup> & 147<sup>th</sup> Reports on Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment.
- (2) The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) made the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on 'Welfare of Indian Diaspora: Policies/Schemes' pertaining to the Ministry of External Affairs.

- (ii) the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on External Affairs on 'Demands for Grants (2023-24)' pertaining to the Ministry of External Affairs.
- (iii) the status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on External Affairs on 'India's Neighbourhood First Policy' pertaining to the Ministry of External Affairs.

**7. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 9<sup>th</sup> December, 2024.

**8. Motion for election to the All India Institute of Medical Sciences (AIIMS) at Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar And Guwahati**

Shri Jagat Prakash Nadda moved the following motion:-

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the Nine All India Institute of Medical Sciences (AIIMS) at Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar and Guwahati subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

**12.06 P.M.**

**9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Janardan Mishra regarding need to provide details of all the expenditure incurred on treatment of patients during hospitalization under Ayushman Bharat Scheme.
- 2) Smt. Shobhanaben Mahendrasinh Baraiya regarding need to expedite construction of Himmatnagar-Khedbrahma and Mahesana-Ambaji new railway line projects.
- 3) Shri Ganesh Singh regarding development of tourist circuit connecting places of tourist importance in Madhya Pradesh.
- 4) Smt. Manju Sharma regarding need to regularize unauthorized colonies in cities.
- 5) Shri Jagdambika Pal regarding need to establish National Rural Bank of India.
- 6) Shri Manna Lal Rawat regarding need to take necessary measures for promotion of skill development among youths in the country.
- 7) Shri Manish Jaiswal regarding need to make adequate safety measures to prevent road accidents occurring due to black spots on roads in Hazaribagh Parliamentary Constituency, Jharkhand.
- 8) Smt. Sangeeta Kumari Singh Deo regarding need to include 'Kuli' as the synonym of 'Kulis' in the list of Scheduled Tribes.
- 9) Shri Rodmal Nagar regarding need to construct a new railway line between Ramganjmandi and Ujjain via Jhalawar.
- 10) Ms. S Jothimani regarding need to address the problems being faced by LIC agents and policy holders.
- 11) Dr. M. K. Vishnu Prasad regarding operation of regular commercial flights from Neyveli Airport in Tamil Nadu.

- 12) Shri K.C. Venugopal regarding decision of Dental Council of India for withdrawal of recognition to Alappuzha Dental College in Kerala.
- 13) Shri Murari Lal Meena regarding privatization of power sector in Rajasthan.
- 14) Shri Dharmendra Yadav regarding determination of creamy layer in respect of Class III and IV OBC employees.
- 15) Shri C N Annadurai regarding need to set up a Krishi Vigyan Kendra at Chinnamottur village in Tiruvannamalai Parliamentary Constituency, Tamil Nadu.
- 16) Shri Arvind Ganpat Sawant regarding revival of MTNL and BSNL.
- 17) Shri Joyanta Basumatary regarding incidents of death due to malaria in Bodoland Territorial region.
- 18) Shri Umeshbhai Babubhai Patel regarding problems faced by fishermen of Daman and Diu Parliamentary Constituency.

**#12.09 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.  
on Monday, the 9<sup>th</sup> December, 2024.)*

**UTPAL KUMAR SINGH**  
**Secretary General**

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# From 12.08 P.M. to 12.09 P.M., Member raised matters of urgent public importance.